

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 861/93

Transfer Application No: --

DATE OF DECISION 22-11-93

Jagannath Arjun Sonawane Petitioner

Mr.D.V.Gangal Advocate for the Petitioners

Versus

Union of India & anr.

Respondent

Mr.S.C.Dhavan

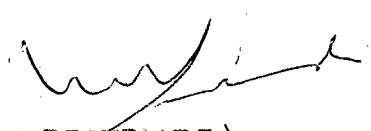
Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman

The Hon'ble Shri M.Y.Priolkar, Member(A)

1. ~~Whether Reporters of local papers may be allowed to see the Judgement?~~ NO
2. To be referred to the Reporter or not? NO
3. ~~Whether their Lordships wish to see the fair copy of the Judgement?~~ NO
4. Whether it needs to be circulated to other Benches of the Tribunal? NO


(M.S.DESHPANDE)

VC

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(4)

O.A.861/93

Jagannath Arjun Sonawane,
Railway Quarter No.859,
Chawl No.116, Porter Chawl,
Kalyan, Dist. Thane. .. Applicant

-versus-

1. Union of India
through
The General Manager,
Central Railway,
Bombay V.T.
2. The Chief Security Officer,
Central Railway, Bombay V.T. .. Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman.

Hon'ble Shri M.Y.Priolkar, Member(A)

Appearances:

1. Mr.D.V.Gangal
Advocate for the
Applicant.
2. Mr.S.C.Dhavan
Counsel for the
Respondents.

ORAL JUDGMENT:
(Per M.S.Deshpande, V.C.)

Date: 22-11-93

We find that the question of fixation
of pay on the basis of the recommendation of the
IVth Pay Commission w.e.f. 1-1-86 has not yet been
considered by the respondents and we therefore
direct that this be considered within a period of
three months from the date of communication of
this order.

2. Prayer (b) is obviously barred by time.

3. With regard to prayer (c) the applicant
would be free to make a representation when his
entitlements are decided for interest payable
under the rules.

4. Application disposed of with this direction.


(M.Y.PRIOLKAR)
Member(A)


(M.S.DESHPANDE)
Vice-Chairman